

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2517
TO BE ANSWERED ON 9.03.2018

AMENDMENT OF CHILD SEX ABUSE LAWS

2517. SHRI SHRIRANG APPA BARNE
SHRI JOSE K. MANI
SHRI A.ARUNMOZHITHEVAN
SHRIMATI KIRRON KHER
DR. KAMBHAMPATI HARIBABU
DR. PRITAM GOPINATH MUNDE
SHRI ANANDRAO ADSUL
SHRI VINAYAK BHURAO RAUT
SHRI ADHALRAO PATIL SHIVAJIRAO
DR. SHRIKANT EKNATH SHINDE

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state

- (a) whether the Government agencies have come across cases where child sex abuse survivors attempt to report such incidents later in life and if so, the details thereof;
- (b) whether there is any provision to allow such reporting of abuse under the existing laws like Prevention of Children from Sexual Offences (POCSO) Act or the Indian Penal Code (IPC) and if so, the details thereof;
- (c) whether the Government has received any petition requesting changes in the existing child sex abuse laws in the country to allow survivors to seek justice even after they attain the age of 18 and if so, the details thereof;
- (d) whether the Ministry of Women and Child Development has requested Ministry of Home Affairs to amend the relevant law in this regard and if so, the response of the Ministry of Home Affairs thereto; and
- (e) the time by which the final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (e) : A request has been received in this respect, and views of Ministry of Home Affairs /Ministry of Law have been sought regarding the same. There is no specific provision to allow reporting of abuse later in life under Protection of Children from Sexual Offence (POCSO) Act, 2012. The reporting of the cases under Indian Penal Code (IPC) are regulated as per the provision of the Code of Criminal Procedure, 1973.
